

ITEM NO.21

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3846/2019

[Arising out of impugned final judgment and order dated 02-07-2018 in RPD No. 281/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

PREM KUMAR (DEAD) THR. LR. & ANR.

Respondent(s)

(IA No. 97857/2022 - CLARIFICATION/DIRECTION, IA No. 9457/2019 - CONDONATION OF DELAY IN FILING, IA No. 9463/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 124817/2020 - EXEMPTION FROM FILING O.T. & IA No. 9460/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Ms. Aishwarya Bhati, A.S.G. (NP)
Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Kamal Kumar Pandey, Adv., Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Ms. Kamini Jaiswal, Adv.
Mr. Rohit Kumar Singh, AOR
Ms. Rani Mishra, Adv.
Ms. Rajlakshmi Singh, Adv.
Ms. Vidushi Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 19.03.2025.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR